ITEM NO.12 COURT NO.9 SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No...../2015
CC Nos.15605-15610/2015

(Arising out of impugned final judgment and order dated 06/03/2015 in O.P. No.733-738 of 2012, passed by the High Court Of Madras)

M/S. SRI BALA TRIPURA SUNDARI WAREHOUSING Petitioner(s)

VERSUS

GENERAL MANAGER (T.N) FOOD CORPORATION OF INDIA Respondent(s)

I.A. No.1-6/2015(with c/delay in filing SLP and office report)

Date : 08/05/2017 These petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. V.V.S. Rao, Sr. Adv.
Ch. Leela Sarveswar, Adv.
Ms. Vijayshree, Adv.
For Mr. M. A. Chinnasamy,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned Senior Counsel appearing for the petitioner seeks permission to withdraw these petitions in view of the passing of the award.

Permission, as sought for, is granted.

Accordingly, the special leave petitions are dismissed as withdrawn.

Signature Not Verified
Digitally signed by SANJAY KUMAR
Date: 2017.05.08 17:21:50 IST
Reason:

(Sanjay Kumar-II)
Court Master

(Indu Pokhriyal)
Court Master